

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 218**  
**(IB)-413/ND/2022**  
**IA- 1464/2024**

**IN THE MATTER OF:**  
**Karur Vysya Bank**

... **Appellant/Petitioner**

**Versus**

**Mr. Akash Goyal**

... **Respondent**

**Under Section: 95 of IBC, 2016**

**Order delivered on 01.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant** :

**For the RP** : Adv. Vinod Chaurasia, Mr. Roshan Lal Jain RP in  
person,

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1464/2024:** There is no appearance on behalf of IBBI. Let the hearing be deferred to 14.05.2024. **Issue notice** to IBBI. The Court Officer would ensure that the notice is served upon IBBI by all prescribed modes viz. registered post, speed post, courier service and E-mail. A copy of the order dated 03.04.2024 be also enclosed with the notice.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**